

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**STARRED QUESTION NO. 116
TO BE ANSWERED ON 11.02.2019**

CHILD LABOUR

***116. PROF. RICHARD HAY:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether in view of the fact that child labour could not be fully eradicated, the Government has provided logistical and monetary support to different States to contain this critical problem and if so, the details thereof;**
- (b) the extent to which the Child and Adolescent Labour (Prohibition and Regulation) Act has been effectively enforced in different States as it is reported that child labour employment is still in vogue in many parts of the country and the number of prosecutions and convictions is just a one digit, pitiably low figure, in most of the States;**
- (c) the number of cases of violations reported by the inspection officers, State/UT-wise; and**
- (d) the number of programmes conducted under the National Child Labour Project and the number of child labour saved and enrolled in the Special Training Centres?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): A statement is laid on the Table of the House.

A STATEMENT IS REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 116 FOR 11.02.2019 REGARDING CHILD LABOUR BY PROF. RICHARD HAY.

(a): Child Labour is an outcome of various socio-economic problems such as poverty, economic backwardness and illiteracy. Government is following a multi-pronged strategy for elimination of child labour. It comprises of statutory and legislative measures, rehabilitation and universal elementary education along with convergence with other schemes for socio economic development.

After strengthening the legislative framework through amendment in Child Labour Act, Government has framed the Child Labour (Prohibition & Regulation) Amendment Rules, 2017 which inter alia specifies the duties and responsibilities of State Governments and District Authorities to ensure effective enforcement of the provisions of the Act. Government has also devised a Standard Operating Procedure (SOP) as a ready reckoner for trainers, practitioners and enforcing and monitoring agencies.

Government is also implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child labour. Under the Scheme children in the age group of 9-14 years, rescued/withdrawn from work are enrolled in the NCLP Special Training Centres, where they are provided with bridge education, vocational training, mid day meal, stipend, health care, etc. before being mainstreamed into formal education system.

Further to ensure effective enforcement of the provisions of the Child and Adolescent Labour (Prohibition & Regulation) Act, 1986 and smooth implementation of the NCLP Scheme a separate online portal Platform for Effective Enforcement for No Child Labour (PENCIL) has been developed and is in operation.

The Grant-in-Aid released under NCLP Scheme during last four years, State-wise and year-wise, is given at Annexure-I.

(b) & (c): The Child & Adolescent Labour (Prohibition & Regulation) Act, 1986 provides for complete prohibition of work or employment of children below 14 years in any occupation and process and adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The amendment also provides stricter punishment for employers for violation of the Act and made the offence as cognizable. As per the information received from the States/UTs, the number of violations detected, prosecutions launched and convictions made under the Child Labour Act, State/UT wise, during the last four years is given at Annexure-II.

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(d) The NCLP Scheme is a Central Sector Scheme. Under the Scheme, project societies are set up at the district level under the Chairpersonship of the Collector/District magistrate for overseeing the implementation of the project. Under the NCLP Scheme, children are withdrawn from work and are put into Special Training Centers, where they are provided with bridge education, vocational training, mid-day meal, stipend, health-care facilities etc. and finally mainstreamed to the formal education system. Further, under the Scheme, the Ministry funds awareness generation campaigns against the evils of child labour and enforcement of child labour laws through electronic and print media.

As per the information received from District Project Societies the number of child labourers rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project Scheme during the last four years, State-wise is given at Annexure-III.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA STARRED QUESTION NO.116 FOR 11.02.2019 BY PROF. RICHARD HAY, HON'BLE MP REGARDING 'CHILD LABOUR'

Grant Released under NCLP Scheme State-wise during last four years:

(Rupees in lakh)

Sl. No.	Name of State	2014-15	2015-16	2016-17	2017-18
1.	Andhra Pradesh *	143.33	196.58	213.01	298.12
2.	Assam	471.64	807.97	257.30	460.30
3.	Bihar	1071.82	948.42	168.92	0
4.	Chhattisgarh	432.53	26.00	0	4.00
5.	Gujarat	7.0	8.25	33.78	112.26
6.	Haryana	218.71	161.79	412.18	123.13
7.	Jammu & Kashmir	62.97	47.13	61.04	0
8.	Jharkhand	406.78	375.97	543.72	280.14
9.	Karnataka	204.60	212.08	132.26	100.53
10.	Madhya Pradesh	768.71	701.12	878.68	687.37
11.	Maharashtra	830.08	1017.66	1192.54	1338.84
12.	Nagaland	151.17	131.45	192.69	74.07
13.	Odisha	355.31	290.91	8.00	106.40
14.	Punjab	350.24	256.63	325.14	322.33
15.	Rajasthan	269.25	223.70	138.89	179.06
16.	Tamil Nadu	731.14	643.08	1015.07	749.67
17.	Telangana	521.60	547.10	475.76	323.29
18.	Uttar Pradesh	1103.72	430.07	1333.25	1176.15
19.	Uttarakhand	9.00	4.00	12.34	36.62
20.	West Bengal	2100.87	2269.34	1916.85	2227.20

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) & (c) OF LOK SABHA STARRED QUESTION NO.116 FOR 11.02.2019 BY PROF. RICHARD HAY, HON'BLE MP REGARDING 'CHILD LABOUR'

State/UT	No. of Violation				No. of Prosecution				No. of convictions			
	2015	2016	2017	2018	2015	2016	2017	2018	2015	2016	2017	2018
Andaman & Nicobar Islands (U.T.)	0	0	0	0	0	0	0	0	0	0	0	0
Andhra Pradesh	9	2	-	-	1	2	-	-	2	13	-	-
Arunachal Pradesh	-	-	-	-	-	-	-	-	-	-	-	-
Assam	71	46	-	-	44	15	-	-	0	0	-	-
Bihar	NA	162	-	-	722	107	-	-	NA	7	-	-
Chandigarh (U.T.)	22	17	13	1	8	9	8	-	8	11	9	-
Chhattisgarh	19	10	16	-	62	8	57	-	-	7	4	-
Dadra & Nagar Haveli (U.T.)	-	-	-	-	-	-	-	-	-	-	-	-
Daman & Diu (U.T.)	0	0	0	0	0	0	0	0	0	0	0	0
Delhi (U.T.)	100	53	45	17	-	-	-	-	-	-	-	-
Goa	-	-	-	-	-	-	-	-	-	-	-	-
Gujarat	142	79	68	133	100	76	41	70	0	0	5	0
Haryana	72	24	18	16	44	14	7	3	28	24	2	1
Himachal Pradesh	2	4	1	-	7	7	1	-	6	4	4	-
Jammu & Kashmir	17	10	8	4	14	12	5	3	20	10	5	0
Jharkhand	25	266	122	-	16	234	86	-	0	0	6	-
Karnataka	63	77	162	143	65	70	151	84	18	15	53	19
Kerala	3	4	3	4	2	3	2	3	1	2	0	1
Lakshadweep (U.T.)	0	0	0	0	0	0	0	0	0	0	0	0
Madhya Pradesh	182	64	48	-	182	64	48	-	71	26	9	-
Maharashtra	42	310	-	-	26	62	-	-	0	0	-	-
Manipur	0	0	0	-	0	0	0	-	0	0	0	-
Meghalaya	8	5	2	-	8	5	2	-	13	2	1	-
Mizoram	0	-	-	-	0	-	-	-	0	-	-	-
Nagaland	0	21	-	-	0	0	-	-	0	0	-	-
Odisha	2430	1762	325	-	250	131	64	-	17	1	-	-
Puducherry (U.T.)	0	0	0	1	0	0	0	1	0	0	0	1
Punjab	333	307	188	70	333	307	188	70	265	247	184	167
Rajasthan	55	78	7	8	12	12	-	-	9	9	17	1
Sikkim	0	0	0	-	0	0	0	-	0	0	0	-
Tamil Nadu	66	29	43	24	26	6	2	-	17	20	8	5
Tripura	2	6	2	14	2	4	2	9	1	1	0	1
Uttar Pradesh	206	409	540	261	206	409	540	261	237	273	361	381
Uttarakhand	74	7	5	11	17	7	-	-	4	-	-	-
West Bengal	61	-	-	-	22	-	-	-	0	-	-	-
Telangana	315	241	75	116	312	166	72	41	31	5	27	4
Total	4319	3993	1691	823	2481	1730	1276	545	748	677	695	581

ANNEXURE-III

**ANNEXURE REFERRED TO IN REPLY TO PART (d) OF LOK SABHA
STARRED QUESTION NO.116 FOR 11.02.2019 BY PROF. RICHARD HAY,
HON'BLE MP REGARDING 'CHILD LABOUR'**

**No. of children rescued/withdrawn from work, rehabilitated and
mainstreamed under National Child Labour Project (NCLP) Scheme
during the last four years, State-wise:**

Sl. No.	State	2014-15	2015-16	2016-17	2017-18
1	Andhra Pradesh	346	716	814	203
2	Assam	60	9693	434	915
3	Bihar	14028	2656	0	2800
4	Chhattisgarh	10173	0	0	0
5	Gujarat	892	0	0	187
6	Haryana	2583	0	40	0
7	Jammu & Kashmir	0	10	0	0
8	Jharkhand	2989	3450	334	2014
9	Karnataka	2519	1984	681	679
10	Madhya Pradesh	7879	7472	4442	11400
11	Maharashtra	3804	2177	1692	5250
12	Odisha	21315	1900	0	0
13	Punjab	290	880	592	994
14	Rajasthan	3349	8476	630	105
15	Tamil Nadu	4492	4089	2850	2855
16	Telangana	2691	1810	1431	2137
17	Uttar Pradesh	16277	0	3066	0
18	West Bengal	22689	13763	13973	17899
19	Uttarakhand	145	0	0	0
20	Nagaland	436	0	0	197
	Total	116957	59076	30979	47635
